

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of April, 2022 (through video conference)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
12.4.2022 Tuesday At 10.30 A.M. Misc. Petitions  (If the hearing, in the cases are not concluded, the same shall be continued for next date i.e on 13.4.2022)	1.	35/MP/2022	ACME	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 6.12.2018 executed between ACME Phalodi Solar Energy Pvt. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 6.12.2018 executed between ACME ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Tripartite Transmission Agreement dated 25.9.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.5.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Ltd seeking extension of Scheduled Commissioning Date of the Projects and seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Phalodi Solar Energy Pvt. Ltd. and ACME Raisar Solar Energy Pvt. Ltd. and align the same with the SCOD of the Projects <i>(On admission)</i>
	2.	36/MP/2022	ACME	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 7.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd, the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 3.6.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Ltd. seeking extension of Scheduled Commissioning Date of the Projects and seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Deoghar Solar Power Pvt. Ltd., ACME Dhaulpur Powertech Pvt. Ltd. and align the same with the SCOD of the Projects <i>(On admission)</i>
	3.	103/MP/2021 alongwith I.A.No.71/2021	ACME	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 3.6.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt. Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Deoghar Solar Power Pvt. Ltd., ACME Dhaulpur Powertech Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI (Interlocutory application seeking to restrain Respondent No. 1 from operationalizing the long term access from 1.9.2021 and consequential relief).

4.	104/MP/2021 alongwith I.A.No.72/2021	ACME	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 25.9.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.5.2019 executed b Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Phalodi Solar Energy Pvt. Ltd., ACME Raisar Solar Energy Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI ( Interlocutory application for seeking urgent interim reliefs).
5.	583/MP/2020 alongwith I.A. Nos.68&76/2021 Part-Heard	SUCL	Petition under Sections 79(1)(b), 79(1)(c) and 79(1)(f) and other applicable permissions, approvals and legal and Regulatory Provisions (Interlocutory applications for immediately release the Bank Guarantee of Rs. 2 x 12.5 crore).
6.	380/MP/2019 Part-Heard	OPGCL	Petition under Sections 29(5), 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 6.4.2(c)(iii), 7(1) and 7(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 seeking directions for shifting of Control Area from Eastern Load Despatch Centre to Odisha State Load Despatch Centre and operating the bus coupler between Petitioner's 2 x 660 MW Units (viz. Units 3 and 4) in closed condition for the common bus mode operation.
7.	334/MP/2019	ERLDC	Petition under Section 29 of the Electricity Act, 2003, Regulation 2.3.1(5), 2.3.1(6) and 2.3.1(7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 8(6) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulation 6 and Regulation 8 of the Central Electricity Authority (Grid Standards) Regulations, 2010 with Regulation 1.5 of the Indian Electricity Grid Code, Section 29(6) and Section 142 of the Electricity Act, 2003.
8.	628/MP/2020	APIL	Petition under Sections 79(1)(c), (f) and (k) of the Electricity Act, 2003 seeking directions from this Commission to Power Grid Corporation of India Limited to extend the long-term access start date and extend the deadline for completion of the dedicated transmission line and Pooling Sub-station.
9.	192/MP/2021	SBSR-11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner
10.	219/MP/2021	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of additional Term Ahead Contracts and Green Term Ahead Contracts beyond T+11 days at Indian Energy Exchange Limited.

	11.	229/MP/2021	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Month(s) Ahead Contracts at Power Exchange India Limited.
13.4.2022 Wednesday At 10.30 A.M. Misc. Petitions	1.	35/MP/2022	ACME	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 6.12.2018 executed between ACME Phalodi Solar Energy Pvt. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 6.12.2018 executed between ACME ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Tripartite Transmission Agreement dated 25.9.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.5.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Ltd seeking extension of Scheduled Commissioning Date of the Projects and seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Phalodi Solar Energy Pvt. Ltd. and ACME Raisar Solar Energy Pvt. Ltd. and align the same with the SCOD of the Projects <i>(On admission)</i>
	2.	36/MP/2022	ACME	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 7.12.2018 executed between ACME Dhaultpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd, the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 3.6.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Ltd. seeking extension of Scheduled Commissioning Date of the Projects and seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Deoghar Solar Power Pvt. Ltd., ACME Dhaultpur Powertech Pvt. Ltd. and align the same with the SCOD of the Projects <i>(On admission)</i>
	3.	103/MP/2021 alongwith I.A.No.71/2021	ACME	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 3.6.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt. Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Deoghar Solar Power Pvt. Ltd., ACME Dhaultpur Powertech Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI (Interlocutory application seeking to restrain Respondent No. 1 from operationalizing the long term access from 1.9.2021 and consequential relief).
	4.	104/MP/2021 alongwith I.A.No.72/2021	ACME	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 25.9.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd

				and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.5.2019 executed b Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Phalodi Solar Energy Pvt. Ltd., ACME Raisar Solar Energy Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI ( Interlocutory application for seeking urgent interim reliefs).
5.	133/MP/2021 alongwith I.A.No.52/2021	RPPL		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the relevant provisions of the PPA, inter alia seeking extension/ deferment of Scheduled Commissioning Date for 45.6 MW out of the total 250 MW wind power project on account of Force Majeure events which delayed the Petitioner in performing its obligations under the Power Purchase Agreement dated 2.1.2018; declaration that the Petitioners Termination Notice dated 20.6.2021 claiming discharge by way of termination of the PPA with respect to the limited un-commissioned capacity of 19.9 MW out of the Project, in accordance with Article 4.5.3 read with Article 13.5 of the PPA is valid and binding (Interlocutory application seeking ad-interim ex-parte stay on operation of the letters dated 5.5.2021 and 7.5.2021 and restraining the Respondents from taking any coercive action against the Petitioner).
6.	701/MP/2020	SPICCP		Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Service Agreement dated 28.8.2019, Transmission Connectivity Agreement dated 5.3.2019 and Long-Term Access Agreement dated 28.8.2019 are rendered impossible to perform and thereby void and directions to restrain the Respondent from invoking the bank guarantees and return the same to the Petitioner(Interlocutory application restraining respondent from encashing the bank guarantees or taking any other coercive or precipitative action).
7.	727/MP/2020	MEIPL		Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and 33a Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking inter alia relaxation of clause 11.2 of the detailed procedure issued by the Central Electricity Regulatory Commission grant of connectivity to projects based on renewable sources to the inter-State transmission system dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the Agreements entered between Central Transmission Utility and the Petitioner herein.
8.	31/AT/2022	KTL		Petition under Section 63 of Electricity Act, 2003 for adoption of transmission charges with respect to inter-state transmission system to be established and operated by Kallam Transmission Limited.
9.	30/TL/2022	KTL		Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the provisions of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of inter- State transmission license to Kallam Transmission Limited
10.	69/TL/2022	PSITSL		Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission

				(Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission License for implementation of scope of work as detailed in the Petition through Regulated Tariff Mechanism (RTM) mode to POWERGRID Southern Interconnector Transmission System Limited.
	11.	101/AT/2022	KBTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Khavda Bhuj Transmission Limited.
	12.	107/TL/2022	KBTL	Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Khavda - Bhuj Transmission Limited
	13.	92/MP/2018	SEPL	Petition seeking direction to respondent No. 1 to pay a sum of Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long-Term Access granted to the Petitioner, due to delay in implementation of the transmission system falling in the scope of respondent No. 1's obligations, alongwith interest on the same till the date of payment of the amount by respondent No. 1 to the Petitioner.
21.4.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	111/MP/2022	GUVNL	Petition under section 79 (1) (b) of the Electricity Act, 2003 read with clause 5 (b) of the Settlement Deed dated 03-01-2022 and SPPAs dated 30-3-2022 entered into between the Petitioner and the Respondent in regard to Base Rate as on 15-10-2018 (On admission)
	2.	85/MP/2022 alongwith I.A.No.24/2022	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.04.2007 with Coastal Gujarat Power Limited( Interlocutory application for urgent listing and interim relief (On admission).
	3.	164/MP/2021	KMTL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework for tariff based competitive bidding for transmission services, the relevant provisions of the Transmission Service Agreement dated 20.9.2016 and the applicable laws for inter alia seeking extension of Scheduled Commercial Operation Date of Transmission Project from 31.7.2020 till 31.12.2020, without any adverse consequences, in accordance with the relevant provisions of the Transmission Service Agreement dated 20.9.2016 and particularly the Ministry of Power's Circular dated 27.7.2020 which mandated grant of 5 months' time extension for under construction ISTS projects affected on account of COVID-19 pandemic (On admission).
	4.	68/MP/2022	WRLDC	Petition under Sections 28 (1), 28 (3), 29 of the Electricity Act 2003 read with Regulation 2.3 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (as amended) in the matter of dealing with over drawal from the grid by regional entities leading to insecure operation of the grid and other associated matters (On admission).
	5.	95/MP/2022 alongwith I.A.No.23/2022	IGESPL	Petition under Section 79 of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking issuance of appropriate orders/direction to Solar Energy Corporation of India Limited pursuant to the issues arising out of the Power Purchase Agreements dated 27.12.2017 and seeking consequent relief for releasing the Bank Guarantee issued by the Petitioners in favour of Solar Energy Corporation of India Limited( Interlocutory application seeking interim relief in the nature of directions

			restraining the respondents from taking coercive actions against the petitioner)( <i>On admission</i> ).
6.	108/MP/2022 alongwith I.A.No.16/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 22 of the Agreement for Procurement of Power dated 25.10.2021 seeking directions to PTC India /Kerala State Electricity Board Limited to make payment of entire Capacity Charges to Jindal India Thermal Power Limited in terms of the APP dated 25.10.2021(Interlocutory application seeking urgent interim directions to the respondents to make full and complete payment of the monthly invoices) ( <i>On admission</i> ).
7.	109/MP/2022 alongwith I.A.No.17/2022	JITPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking for quashing of the communications containing letters dated 16.12.2020 and 11.2.2022, issued by the Respondents thereby misinterpreting the provision of misdeclaration provided under the Article 11 of the Pilot Agreement for Procurement of Power (PAPP)/ Pilot Power Supply Agreement (PPSA), and accordingly seeking directions upon the said Respondent to refund the amount of Rs. 46.16 Lakhs already deducted & to not deduct any amount (including Rs. 25.35 crores as indicated in PTC letter dated 11.2.2022) on this account from the monthly energy bills issued / to be issued by the Petitioner alongwith interest/ carrying cost, and consequent directions to adhere to the provisions of the PAPP/ PPSA (Interlocutory application for interim reliefs) ( <i>On admission</i> ).
8.	94/MP/2022	SKSPG(C)L	Petitioner under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, for seeking issuance of urgent directions upon the Respondents for making immediate payment of an amount of Rs. 39,50,89,662/- which has been illegally deducted by them from the monthly energy bills issued by the Petitioner for the period commencing from May' 21 to October' 21, and Rs. 26,50,88,621/- for the period November' 21 to December' 21 by unilaterally revising PAPP/ PPSA tariff on amount of a skewered and deliberate misinterpretation of the "Misdeclaration" provisions provided under the Article 11 of the Pilot Agreement for Procurement of Power ("PAPP")/ Pilot Power Supply Agreement ("PPSA") alongwith interest/ carrying cost, and consequent judicial command for adhering to the provisions of the PAPP/ PPSA( <i>On admission</i> ).
9.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(I)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents).
10.	OP No.70/2012	APDCL	Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2-5-2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in O.P.No. 19 of 2006.
11.	OP No.71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
12.	OP No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 KWH for the balance period of the PPA.
13.	4/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 18.07.2008 between the Petitioner and Respondent No. 1.
14.	5/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated

				12.05.2008 between the Petitioner and Respondent No. 1.
	15.	373/MP/2018	BYPL	Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES Yamuna Power Limited and Damodar Valley Corporation.
	16.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers.
	17.	470/MP/2019 alongwith I.A.No.69/2020	ATL	Petition seeking extension of scheduled commercial operation date on account of force majeure events and consequential reliefs arising therefrom involving:- (a) Section 79(1) (c) and (f) of the Electricity Act, 2003; read with (b) Articles 4, 11 and 16 and other relevant clauses of the Transmission Service Agreement dated 22.09.2015 executed between the Petitioner and the Long-Term Transmission Customers; read with (c) Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (Interlocutory application for urgent listing and interim reliefs).
	18.	637/MP/2020	JPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the PPA dated 7.8.2008 (as amended vide Amendment Agreement dated 17.9.2008) and under Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the TPTCL PPA dated 20.1.2009 (as amended vide Amendment Agreement dated 12.10.2010) respectively, seeking recovery of the deemed Capacity Charges by Jhajjar Power Limited from the Procurers for the Contract Year 2018-19.
	19.	40/MP/2022	NTPC	Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003 seeking certain directions to the Respondent No. 1 and 2 and adjudication of certain disputes which have arisen between the parties.
	20.	47/MP/2022 alongwith I.A.No.5/2022	MPDCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Article 7 of the Power Purchase Agreement (PPA) dated 13.7.2007(Interlocutory application for ex-parte interim relief).
26.4.2022 Tuesday At 10.30 A.M. Review Petitions Coram: Chairperson Member (ISJ) Member (AG) Member (PKS)	1.	6/RP/2022	GUVNL	Petition for review of the Order dated 20.12.2021 in Petition No. 157/MP/2015 and 121/MP/2017 ( <i>On admission</i> )
	2.	9/RP/2022	RUVNL	Petition for review of the Order dated 20.12.2021 in Petition No. 157/MP/2015 and 121/MP/2017 ( <i>On admission</i> )
	3.	10/RP/2022	HPPC	Petition for review of the Order dated 20.12.2021 in Petition No. 157/MP/2015 and 121/MP/2017 ( <i>On admission</i> )
Coram: Chairperson Member (ISJ) Member (PKS)	4.	7/RP/2022	NTPC	Petition for review of the Order dated 11.1.2022 in Petition No. 293/GT/2020 ( <i>On admission</i> )
	5.	28/RP/2021	THDC	Petition for review of the Order dated 23.10.2021 in Petition No. 347/MP/2020.
Coram: Chairperson Member (ISJ)	6.	3/RP/2022	PKTCL	Petition for review of the Order dated 9.2.2021 in Petition 156/TT/2015 ( <i>On admission</i> )
Coram: Member (ISJ) Member (AG) Member(PKS)	7.	8/RP/2022	PGCIL	Petition for review of the Order dated 30.11.2021 in Petition 691/TT/2020 ( <i>On admission</i> )
28.4.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	117/MP/2022	KSKMPCL	Petition under section 79(1)(b) of the Electricity Act, 2003 seeking amendment of the tariff for supply of electricity by the petitioner to the respondents pursuant to the allocation of coal under the scheme for harnessing and allocating

				Koyala transparently in India (shakti) to the petitioner(On admission)
2.	88/MP/2022	HPEL		Petition under Regulation 23 of Central Electricity Regulatory Commission (Power Market) Regulation 2021, for approval of the Transaction Fees. The Petition is being filed in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (On admission).
3.	279/TD/2021	KIPL		Petition for Grant of Trading License category-II to Kundan International Private Limited.
4.	184/MP/2018	APMPL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 05.02.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement(Received by way of Remand from the APTEL).
5.	185/MP/2018	ASPL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement(Received by way of Remand from the APTEL).
6.	188/MP/2018	ASPL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 25.01.2012 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements(Received by way of Remand from the APTEL).
7.	190/MP/2018	AGPL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement(Received by way of Remand from the APTEL).
8.	191/MP/2018	ACEPL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement(Received by way of Remand from the APTEL).



9.	247/MP/2021	PGCIL	Petition under Sections 17(3) of the Electricity Act, 2003 read with the Regulation 62 of the Central Electricity Regulatory Commission (Terms and Conditions for determination of tariff), 2019 seeking approval for providing on Lease/License basis the Land and/or space in Building of Petitioner to its Wholly Owned Subsidiary Company (WOS) for undertaking Data Center activities.
10.	102/TL/2022	KTL	Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Karur Transmission Limited.
11.	103/AT/2022	KTL	Petition under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Karur Transmission Limited.
12.	727/MP/2020 alongwith I.A.Diary No.163/2022	MEIPL	Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and 33a Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking inter alia relaxation of clause 11.2 of the detailed procedure issued by the Central Electricity Regulatory Commission grant of connectivity to projects based on renewable sources to the inter-State transmission system dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the Agreements entered between Central Transmission Utility and the Petitioner herein (Interlocutory application for urgent hearing and interim relief).
13.	227/MP/2020 alongwith I.A.No.7/2022	MV(B)PL	Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking indulgence of the Central Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to extend the SCOD Generation Project based on the Notifications dated 2.11.2011, 9.1.2013, 3.1.2014 and 17.12.2014 issued by Government of Andhra Pradesh, whereunder, the government has notified the project area as drought affected area for the period June 2011 September 2011, June 2012 September 2012, June 2013 September 2013 and June 2014 September 2014 (Interlocutory application for amendments of the Petition).

By order of the Commission

Sd/-  
(T.D. Pant)  
Joint Chief (Legal)  
26.4.2022